

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 306
(IB)-3390(ND)2019
New IA-1996/2024

IN THE MATTER OF:

M/s. D. P. Industries

... **Applicant/Petitioner**

Versus

M/s. Jai Sai Ram Steel Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 08.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the RP : Vivek Parti

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1996/2024: The IA is preferred for taking Progress Report on record. For the reasons stated therein, **the IA stands allowed** and the Progress Report is taken on record, subject to just all exceptions.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)